

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 1

C.P.(IB)2981/MB/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 01.02.2024

NAME OF THE PARTIES: **J. K. & SONS IMPEX PVT LTD V/s**
NECTAR PRINTS PVT. LTD.

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Ms. Dipti Shah, Advocate appeared for the Operational Creditor.
2. On perusal of the Petition it is noticed that Petitioner has not filed affidavit in terms of Section 9(3)(b) of the Code. Accordingly, matter was fixed for clarification so as to allow Petitioner to give opportunity to cure the defect in terms of Proviso to Section 9(5)(ii) of the Code.
3. Petitioner is directed to cure the defect within one week.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna